

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Court – I)**

**Appeal No. 145 of 2011 &  
I.A. No.229 of 2011**

**Dated: 22<sup>nd</sup> February, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**The Chairman, TNEB & Ors.**

**...Appellant(s)**

**Versus**

**Ind. Barth Thermal Power Ltd & Anr.**

**....Respondent(s)**

Counsel for the Appellant (s) : Mr. R. Venkataramani, Sr. Adv.  
Mr. S. Vallinayagam  
Mr. C. Kaliaperumal (Rep.)

Counsel for the Respondent(s) : Mr. T. Srinivasa Murthy for R-1  
Mr. Senthil Jagadeesan  
Mr. Krishna Dev

**ORDER**

It is now reported that there is a mutual settlement between the parties with regard to interim arrangement to evacuate power as per the minutes of the meeting held on 18.01.2012. This arrangement is subject to outcome of the Appeal No.145 of 2011 pending for decision before this Hon'ble Tribunal.

Post the matter for further hearing on **14.03.2012 at 2.30**

**p.m.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk/ak**